

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item 18**

**CP (IB) No. 38/Chd/Hry/2022**

**Under Section 9 IBC 2016**

**In the matter of:-**

Ajay Fashions Pvt. Ltd

...Petitioner/ Operational Creditor

Vs.

Air Plaza Retail Holdings Pvt. Ltd.

...Respondent/ Corporate Debtor

**Present:-** Mr. Manish Jain with Ms. Divya Sharma, Advocate for the petitioner-Operational Creditor.  
Mr. Ashim Aggarwal, Advocate for the respondent-Corporate Debtor.

Written submission has been filed by the learned counsel for the petitioner vide diary No.01568/5 dated 17.03.2023 are taken on record. Written submission has been filed by the learned counsel for the respondent vide diary No.01586/6 dated 17.03.2023 is also taken on record. Learned counsel for both the parties are directed to file the copies of the relevant judgments, if any, within one week. Heard. Order reserved.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

April 24, 2023  
PRF